

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

**Appeal no.5 of 2013 &
IA No. 17 of 2013**

Dated : 8th January, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**Andhra Pradesh Ferro Alloys Producers
Association Ltd. & Ors.**

...Appellant(s)

Versus

**Andhra Pradesh Electricity Regulatory Commission
& Ors.**

...Respondent(s)

**Counsel for the Appellant(s) : Mr.Shridhar Prabhu
Mr. Lokesh R. Yadav**

Counsel for the Respondent (s) : Mr. P. Shiva Rao for R-2 to R-5

ORDER

We have heard the Learned Counsel for the Appellant in IA no.17 of 2013.

The Learned Counsel appearing on behalf of the Respondent no. 2 to 5 is stoutly opposing the application for interim relief. Therefore instead of granting any interim relief, we feel that it would be better to take up the main Appeal for final disposal. Accordingly, post the main Appeal for final disposal on **12.2.2013 at Chennai Circuit Bench.**

The Learned Counsel for the Respondent no. 2 to 5 is directed to file reply on or before 25.1.2013 after serving copy on the other side.

Thereupon, the Learned Counsel for the Appellant is at liberty to file rejoinder, if any.

ORDER in IA no. 22 of 2013 – For waiver of court fee
(On being mentioned)

We have heard the Learned Counsel for the Appellant.

The IA no. 22 of 2013 is allowed.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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